SHRIMATI MAIMOONA SULTAN: Mr. Chairman, Sir. it is rather sad that there have been many instances of Pakistan joining hand_s with the forces that are bent to create conditions of ins.ability in this country. These things are a threat to the sovereignty, integrity and independence of this country. For example, the other day, there has been the instance of hoisting a Pakistani flag in Kashmir

MR. CHAIRMAN: You are enlarging the question. It is about Los Angeles.

SHRIMATI MAIMOONA SULTAN: I am Caming to the other one. A news has heen reported that in Kasoor and Lahore the terrorists were trained. Although it has been denied, but we have to take into account the overall picture. Then there is the concentration of Pakistani fleet of tanks, 30 per cent of them, in the Pakistani aecupied part of Jammu & Kashmir. And We have all this and then there is the fact of the emergence of this country as a political factor in the international arena under the leadership of Mrs. Indira Gandhi which has provoked certain forces so much that there is an organised attempt to create condi.ions of instability and attempts to dismember India. In view of all this, may I know what definite steps have been taken by the Government to lodge a protest or to take effective measures to combat these challenges?

SHRI RAM NIWAS MIRDHA; I have already stated that we have protested on a number of occasions and made no secret of your reaction to what is happening there and the way they are dealing with it.

Sale of Liquor in the Tribal Areas of Andhra Pradesh by Co-operative Societies

♦426. PROF. B. RAMACHANDRA RAO:t SHRI G. SWAMY NAIK:

tThe question wa_s actually asked on the floor $_0f$ the House by Prof. B. Ramachandra Rao.

Will the Minister of HOME AF-FAIRS be pleased to state:

- (a) whether the Central Government have received any information about the sale of liquor by co-operative societies in the tribal areas of Andhra Pradesh; and
- (b) whether the Central Government propose to take up the matter with the State Government?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA): (a) Yes, Sir.

(b) Government of India have taken up the matter with the State Govern-meni; of Andhra Pradesh and suggested holding limited auction among tribal bidders for disposal of Arrack shops in tribal areas as leasing of arrack shops to Arrack Cooperatve Societies has led to mal-practices, through benami transactions. Government of Andhra Predesh have reported that the State Government have accommodated views of Governmeni of India to a large extent and have decided to run the arrack shops. Departmentaly in predominantly tribal areas and the Arrack Tribal Cooperative Societies have been given the second preference.

PROF. BL RAMACHANDRA RAO: Sir, while I appreciate the Government of India's stand noticing the malpractices bringing to the attention of the State Government these malpracices. I would like to know what the present state of affairs is. Has the Andhra Pradesh Government started implementing the revised scheme? If so, when? Have you the information what are the number of shops run by the Government of Andhra Pradesh and what is the number ot those which are still continued under the second preference category? And, if the State Government is running these, would they be able to find people. Government officers or whoever

runs them, in remote tribal areas or whether the State Government is employing the tribal people in these shops?

MR. CHAIRMAN-. Is there any cooperation between the tribals and the running of these arrack shops?

SHRIMATI RAM DULARI SINHA: Sir, we have advised the State Government again about the revised policy of conducting of open auction of liquor shops in scheduled areas where the tribal population is less than 50 per cent. And, I have requested the State Governments to these shops, if necessary, eihef departmentally or through limited auction among the tribals. We have also pointed out to the State Government that- the leasing of arrack shops to cooperative societies has resulted certain malpractices, as stated in my earlier statement, and therefore to discontinue the grant of such licences. Government have in-Sir, the State formed that the number of arrack shops leased to the co-operative societies have been reduced and the number of shop_s run departmentally been increased.

PROF. B. RAMACHANDRA RAO: Sir, my second supplementary. I have not put my second supplementary. Sir, I would like to ask one thing. These tribal villages are iso inaccessible and they are in clusters. Sometimes they are isolated. I would like to know whether the Government of India would continue to monitor this and find out whether these are run properly, whether the prices are as per the stipulated values and whetheir the arrack is not contaminated or some such thing done. I would like to know the answers from the Minister to these things.

SHRIMATI RAM DULARI SINHA: Sir, this is a State subject. As regards our advice, that I have already stated. As regards the watch on co-operative societies, senior co-operative isspectors have been appointed in the district offices to look after the affairs of the' arrack co-operative societies. Whenever complaints are received, the affair₃ of the co-operative societies are inquired into in addition to annual aid and assistance, and proper action is taken. Sir, the hon. Member was asking about the number of shops.

MR. CHAIRMAN: He asked whether there has been any adulteration of arrack. I do not know who would want to adulterate arrack.

SHRIMATI RAM DULARI SIN-HA: He can ascertain, Sir.

SHRI MOHANARANGAM: Sir, the Minister "in her reply stated that there should be auction for sale of liquor among tribal people. there have been cases of malpractices among the cooperative societies, they want to resort to auction for sale of liauor. Sir, generally, the cooperative societies are run properly there should not be any chance of malpractice. It is only in case of individuals that malpractices could be found. I want to know the circumstances that hkve led the cooperative societies to indulge in such malpractices.

MR. CHAIRMAN: Who is going to answer this? The question is, who is more guilty—cooperatives or the individuals?

SHRIMATI RAM DULARI SIN-HA: We have advised the State Government to take steps to do away with such malpractices. I have already stated it.

SHRI SHANKARRAO NARAYANARAO DESHMUKH: Are there any directions given to the State Govern- «ments regarding prohibition, because it is one of the Directive Principles under the Constitution, and if any directions are given by the Central

Government to the State, I want to know whether those States are following the directions or are indiscriminately issuing licences.

MR. CHAIRMAN; What has that got to do with the main question?

SHRI SHANKARRAO NARAYA-NARO DESHMUKH: Whether directions are given to the States under the Constitution, because that is one of the Directive Principles.

SHRIMATI RAM DULARI SINHA: The matter of prohibition is a State subject. Central Government have issued guidlines to States on the subject for tribal areas that commercial vending of liquor should be discontinued; tribals may be permitted to prepare their own liquor for domestic consumption and for social and religious functions, and thirdly, social workers and voluntary organisations should be encouraged to work in tribal areas to persuade the tribals to do away with this habit.

MR. CHAIRMAN: Next question.

Training given to Tripura Extremists in Bangladesh

*427. SHRI M. KALYANSUNDA-RAM:

SHRI KALYAN ROY:f

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the news item which appeared in the 'Hindu' of, the 21st November, 1983 to the effect that the Bangladesh Rifles and the Mizo National Front were training extremists from Tripura in the hilly tracts of Chittagong in Bangladesh?

(b) if so, what are the details in this regard;

to Questions

(c) whether the matter has been taken up with the Bangladesh Government and if so. when; and

(d) what is the outcome thereof?

THE MINISTER OF STATE "M THE MINISTRY OF HOME AF-FAIRS (SHRIMATI RAM DULARI SINHA): (a) Yes, Sir.

- (b) According to information available insurgents of the organisation Tripura National Volunteers are operating from basis within Chittagong Hill Tracts of Bangladesh. There are also reports of their being trained in Bangladesh.
- (c) and (d) Government of India have taken up the matter with the Bangladesh Government repeatedly, including at the highest level. The Bangladesh High Commissioner in New Delhi was called by the Foreign Secretary earlier this month to convey our concern on the igsue. The Bangladesh Government have denied that the TNV have set up basis in Bangladesh or that the organisation was receiving training or any other kind of assistance from the Government there.

SHRI KALYAN ROY: Sir, Minister has admitted that large number of extremists from Tripura are given arms training in Chittagong Hill Tracts' of Bangladesh by-Bangladesh Rifles and Mizo National This is a very serious law Front. and order problem in Tripura and has imposed a heavy burden on the poor exchequer. They are not able to tackle law and order because the Government has failed to stop these determined infilterations

[†]The question was actually asked on the floor of the House by Shri Kalyan Roy.